

HIGH COURT OF CHHATTISGARH, BILASPUR

NOTIFICATION

No. 3630 / Checker
III-6-2/2007

Bilaspur, Dated 30th March, 2019

In exercise of the powers Conferred under clause (c) of sub-section (1) of Section 260 of the Code of Criminal Procedure, 1973 (Act No. 2 of 1974), the High Court of Chhattisgarh here-by specially empowers the following Judicial Magistrate First Class to try in a summary way all or any of the offences specified in the said Section:-

Sl. No.	Name of the Judicial Magistrate First Class	Present place of posting	Civil District
1	Shri Amit Jindal, JMFC, Janjgir.	Janjgir	Janjgir-Champa
2	Shri Bhaskar Mishra, JMFC, Dabhra.	Dabhra	
3	Smt. Chandrakala Devi Sahu, JMFC, Jaijaipur.	Jaijaipur	

BY ORDER OF HON'BLE THE HIGH COURT

28/03/2019
(Neelam Chand Sankhla)
Registrar General

To N.I.C